

### **ENQUIRY REPORT**

# Allegations regarding the meeting of Sri. M R Ajithkumar IPS, ADGP (Law & Order) with RSS Leaders

Govt. vide Letter No. SSA(2)/79/2024/Home dated, 24.09.2024 & Letter No. 1867/2024/PS/CM dated 23.09.2024directed the High level Team to enquire into the allegations of Sri. M R Ajithkumar IPS meeting RSS leaders; Sri. Sri. Ram Madhav and Sri. Dettatreya Hosabale at Thiruvananthapuram and Thrissur respectively. An enquiry was conducted with regard to the same by the High Level Team.

The allegation is that Sri. MR Ajithkumar IPS, ADGP (L/O) had met two RSS leaders in the year 2023. He met RSS General Secretary Sri. Dettatreya Hosabale, in the month of April 2023. The meeting took place during the RSS study camp held at Paramekkavu Vidyamandir School, Thrissur, in which Sri. Dettatreya Hosabale was present for three days from 18/04/2023 to 20/04/2023. It was during that time Sri. Ajithkumar met Sri. Dettatreya Hosabale.

It was further alleged that Sri. M R Ajithkumar IPS met Sri. Ram Madhav, former BJP General Secretary, on 02/06/2023, during a conclave organized by India Today, a National Media Outlet, in Leela Raviz Hotel at Kovalam.

As part of the enquiry, a detailed statement of Sri M R Ajithkumar was recorded on 27.09.2024. In his statement he stated that, he had visited Thrissur in April 2023. During that time he met Sri Jayakumar, one of the Sampark Pramukh of RSS. Sri Jayakumar is one of his family friends. They met each other at Hayath Hotel, Thrissur. After having a cup of tea, Sri Jayakumar told him about the RSS camp at Thrissur and also the presence of Sri. Dettatreya Hosabale in that camp. He then expressed his eagerness to meet Sri. Dettatreya Hosabale in person and he went to the camp in a car arranged by Sri. Jayakumar. He avoided his official vehicle as it was a personal meeting. During his visit he exchanged pleasantries with Sri Dettatraya Hosabale, that lasted only for a few minutes. He also stated that Sri Unnirajan, IPS, a retired police officer was also there in the camp. He returned from the camp to Hayath Hotel in the same vehicle belonging to his friend Sri. Jayakumar. He said that the meeting was purely personal and private in nature.

He also stated that, on 02.06.2023, India Today, a National Media Outlet had organized a conclave at Leela Raviz Hotel at Kovalam,

Thiruvananthapuram. He was one among the invitees in the conclave. Many dignitaries including Hon'ble Chief Minister of Kerala, Hon. Opposition Leader, Sri John Britas MP and some of the State Ministers, Sri Kamal Hassan, Rana Duggubati etc attended the meeting in which Sri. Ram Madhav, former BJP General Secretary, was also an invitee. After the conclave, Sri. Ashish Nair, Vice President of Raviz Group and in charge of Hotel Leela Raviz expressed his desire to give a presentation regarding the Leela Raviz hotel, the services provided to the customers including Ayurveda etc to Sri. Ram Madhav and requested Sri. M R Ajithkumar IPS, ADGP (L&O) to accompany him. As such he along with Sri. Ashish Nair went and met Sri. Ram Madhav while he was taking rest after the conclave at his hotel room. Sri. Ashish Nair handed over some Ayurvedic therapeutic oils and medicines as a souvenir to Sri Ram Madhav. After the meeting he returned from Leela Ravis. He stated that the meeting was also personal one.

Sri. M R Ajithkumar, ADGP (L&O) admitted that he had met both the RSS leaders ie. Sri. Ram Madhav and Sri. Dettatreya Hosabale for purely private purposes and to build a rapport with them, so that their interventions will be helpful in performing his duties as ADGP (L&O). He further stated that he used to meet leaders of various political and social organisations. He had the meeting with Dettatreya Hosabale at

Thrissur during a camp held by RSS at Vidya Mandir School Paramekkavu in the month of April 2023. He also admitted that he met Sri Ram Madhav, the former BJP General Secretary, while he was attending a conclave organized by India Today, a National Media Outlet on 02.06.2023.

As Sri. Ajithkumar, ADGP (L&O) admitted his meetings with the RSS leaders, no further enquiry is warranted in this regard.

It is learnt that, the above meetings were neither part of his official duty as ADGP Law and Order in dealing with any law and order issues nor investigation of any case or as part of any other enquiry. The meetings were also not part of any private/family function in which he was an invitee.

He met the RSS leader at Thrissur during a camp organized by RSS, which was exclusively for the members of that organization in a closed premise. In that function, he was neither an invitee nor was the function open to public.

The true purpose of the meeting could not be ascertained, as it was a closed-door meeting between the two individuals.

The facts, findings and observations made during the enquiry conducted are furnished below;

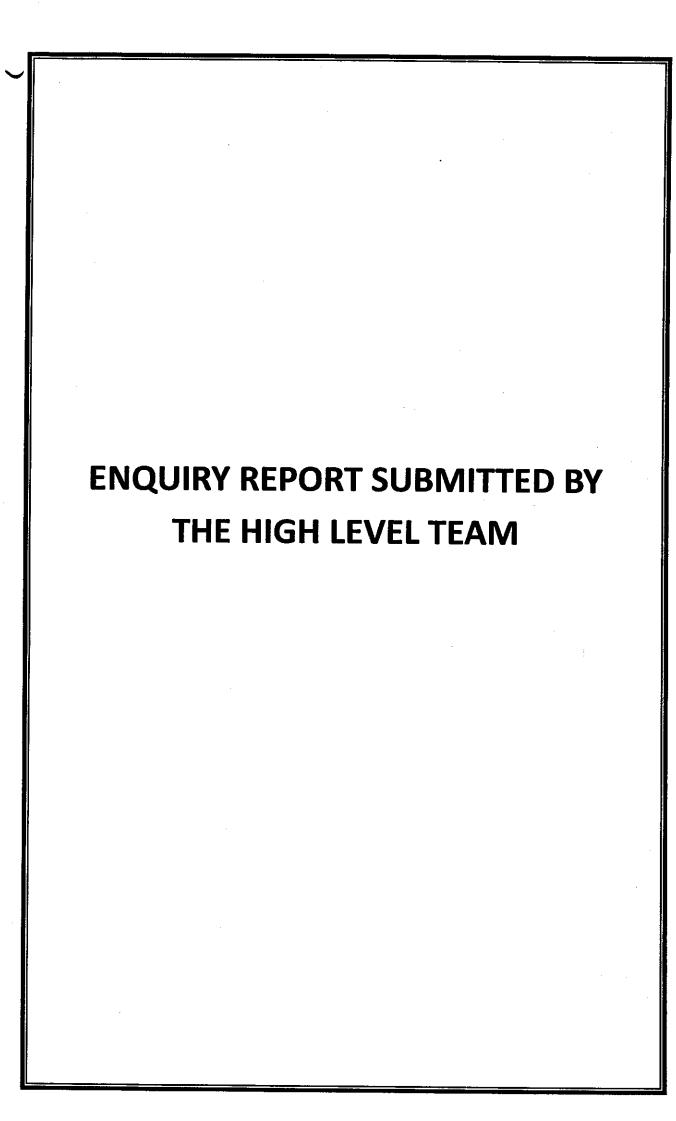
- 1. The fact that Sri. M R Ajithkumar IPS, ADGP (Law & Order) had met two RSS Leaders in April, 2023 & June, 2023 was confirmed by the officer himself in the statement given before the High Level Team.
- 2. Sri. M R Ajithkumar IPS, ADGP Law & Order has explained in his statement that he only made a curtesy call to both the RSS Leaders and there was no particular purpose for both the meetings. He stated that he used to meet all prominent leaders who came to the state and as part of the same he met these two RSS Leaders. It is unclear as to why he went to meet Sri. Dettatreya Hosabale at Paramekkavu Vidyamandir School, Thrissur by leaving his official car and travelled in a private vehicle of a RSS leader Sri. Jayakumar. Since he admitted in his statement that his visit was merely a courtesy call, it is not possible to determine the exact reason of the meeting or what transpired in the meeting, as it was held in a closed room with no other independent witnesses. Hence it could not be confirmed whether it was a courtesy meeting or otherwise.
- 3. There are certain other allegations raised from some quarters which appeared in the press that the meeting of Sri. M R Ajithkumar with the RSS Leaders was for personal reasons. He met two RSS leaders to seek assistance in getting President's Medal for distinguished service and for the inclusion of his

name in the UPSC Select List for the post of DGP cum State Police Chief. However the team could not get any evidence to prove or disprove the same. If he met the leaders for such favours it is a violation of All India Service Rules.

1. Dr. Shaik Darvesh Saheb IPS, DGP cum State Police Chief 80 M 51:07 24

- 2. Sri. Gujulavarti Sparjan Kumar IPS IGP & CP, Thiruvananthapuram City
- 3. Sri. Thomson Jose IPS DIGP, Thrissur Range
- 4. Sri. A Shanawaz IPS
  Supdt of Police (Intelligence)
  State Special Branch
- 5. Sri. S. Madhusoodanan
  Supdt. of Police,
  Crime Branch, Thiruvananthapuram

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### THE ENQUIRY REPORT SUBMITTED BY THE HIGH LEVEL TEAM

The Government, as per G.O. (Rt) No.3911/2024/ GAD dated, Thiruvananthapuram, 03/09/24 constituted a High Level Team headed by Dr. Shaik Darvesh Saheb IPS, Director General of Police cum State Police Chief with Sri. Gujulavarti Sparjan Kumar IPS, Inspector General of Police & Commissioner of Police, Thiruvananthapuram City, Sri. Thomson Jose IPS, Deputy Inspector General of Police, Thrissur Range, Sri. A Shanawaz IPS, Superintendent of Police (Intelligence), State Special Branch and Sri. S. Madhusoodanan, Superintendent of Police, Crime Branch, Thiruvananthapuram as assisting officers to conduct an enquiry into the allegations and complaints raised by Sri. P. V Anvar, Hon'ble Member of Legislative Assembly, Nilambur and the complaint filed by Sri. M. R Ajithkumar, ADGP (LAW & ORDER) before the Hon'ble Chief Minister of Kerala, requesting to conduct a detailed enquiry on the allegations made against him by the Hon. MLA through social media.

The allegations raised by the Hon. MLA are as follows;

1. The allegations in the complaint dated 23.08.2024 of Sri. P V Anvar, Hon. Member of Legislative Assembly, Nilambur, submitted to the District Police Chief, Malappuram and subsequent allegations raised by the Hon. Member of Legislative Assembly, Nilambur in this connection (list of allegations attached along with the Government Order dated, 03.09.2024).

- 2. Allegations in the detailed complaint submitted by Sri. P.V Anvar, MLA, Nilambur to the Hon'ble Chief Minister of Kerala on 02.09.2024 after he had made some revelations against police officers including ADGP Sri. M R. Ajithkumar IPS, Sri Sujith Das IPS, former DPC Malappuram, Sri Sasidharan, DPC Malappuram and about the action taken by Malappuram DANSAF team in dealing with gold smuggling cases, during press meetings and in social media in the month of August 2024.
- 3. Allegations disclosed by the Hon. MLA while giving a detailed statement to the enquiry team.

The following allegations are disclosed in the document attached along with the Govt. Order [G.O (Rt.) No. 3911/2024/GAD dated, 03.09.2024] constituting the High Level Team to enquire into the allegations against Sri. M R Ajithkumar IPS, Sri. Sujith Das. S IPS and other police officials.

- 1. The Hon. MLA Sri. P V Anvar alleged that the value of the teak wood in the Camp office of DPC Malappuram was fixed as Rs. 56,000/- for auction purposes. The main portion of the teak wood was misappropriated and the remaining part was auctioned for Rs. 20,000/- only.
- 2. A portion of the Mahogany tree was cut and from that wood a dining table and 8 chairs were made and the remaining wood was used by the police for firewood etc. Regarding this allegation, Sri.

- Sreejith, SI (under suspension) gave a complaint and no fruitful investigation was conducted.
- 3. The owner of the online channel "Marunadan Malayali", Sri. Shajan Scaria was not arrested though the information of his location was shared only to Sri. M R Ajithkumar IPS by the Hon. MLA. Despite the same, Sri. Shajan Scaria evaded arrest.
- 4. The wife and brother-in-laws of Sri. M R Ajithkumar IPS are in possession of huge wealth.
- 5. The murder of one person in Edavanna Police Station limit 2 years back was on the directions of Sri. M R Ajithkumar. This murder is connected with the gold smuggling at Karipur.
- 6. ACP Thrissur, DPC Malappuram and ADGP (Law & Order), in the guise of stringent police action, are harassing public by detecting traffic violations, charging huge fines and also not allowing earth to be transported for foundation works of Life Mission Project.
- 7. Sri. Sreejith SI was suspended by implicating him in a false case by Sri. M R Ajithkumar IPS and Sri. Sujith Das S IPS, as he had the knowledge about the gold smuggling at Karipur Airport.
- 8. Sri. M R Ajithkumar IPS has the support of RSS and a criminal gang is also functioning under him.
- 9. Sri. P V Anvar MLA made a speech in the Assembly and based on the speech, a public activist filed a petition in the Vigilance Court, Thiruvananthapuram. Though the Hon. Court directed the officials

to take the statement of the Hon. MLA, a report was filed by VACB indicating that the allegations were baseless, under the influence of ADGP (Law & Order).

- 10. Police did not actively intervene in the disruption of Navakerala Sadas at Areecode, Malappuram. Several false cases were registered against the DYFI workers and they were remanded for 3 weeks as per the instructions of ADGP (Law & Order) Sri. M R Ajithkumar IPS and his group with the intention to defame the Hon. CM, Government and the party.
- 11. The phone calls of the wife of Sri. M R Ajithkumar are forwarded to the smugglers of Kerala and Mumbai. As call forwarding facility is used by them, the phone records will only show that the calls are between the wife and her brother.
- 12. Sri. Vinu V John of Asianet News sought help from Sri. M R Ajithkumar IPS in a murder case and he assured help in this regard. Further the Hon. MLA himself had filed a POCSO case in Kozhikode. It has to be seen whether there is any influence in this case by ADGP (Law & Order), when it comes before the Hon. Court.
- 13. Sri. M R Ajithkumar has posted an IPS Officer as assistant who has intercepted the phone calls of ministers, politicians & journalists. He has a parallel system in cyber cell for doing this.
- 14. Sri. M R Ajithkumar is involved in murders connected to gold smuggling. The Hon. MLA suspects that "Maami" who is reported

- to be missing from Kozhikode might have been murdered. The case investigation is yet to find a conclusion.
- 15. Sri. Sujith Das S IPS maintained contacts with the Customs officials as he had previously worked in the Customs. Using these contacts, he received information regarding the carriers, who were permitted to clear the customs scanning facility. Thereafter, the DANSAF Team members caught these carriers outside the Airport. About 50-60% of gold seized in such cases was misappropriated and only the remaining gold was given to the customs. The Customs, DANSAF, Sri. Sujith Das IPS and Sri. M R Ajithkumar IPS are behind this.
- 16. Sri. Sujith Das has gone on leave for destroying the evidence.
- 17. The phone of DySP Sri. Biju, who investigated the Edavanna case was intercepted by Sri. Sujith Das IPS and later the case was investigated by him as per the instructions of Sri. Sujith Das IPS.
- 18. The Political Secretary has not performed his responsibility properly, even though the Hon. MLA has given representations to him, highlighting several issues of the district.
- 19. Though, there was legal opinion stating that Sec. 66 (F) would be attracted in the case against Sri. Shajan Scaria, the same was not incorporated in the case, as Sri. M R Ajithkumar took illegal gratification of Rs. 1.5 crores from the people close to Sri. Shajan Scaria. Sri. Shajan Scaria, a communal element, who is constantly attacking the Hon. CM is protected by ADGP (Law & Order).

The team perused the complaint submitted to the Hon. Chief Minister by the Hon. MLA on 02.09.2024 in detail and the following allegations were disclosed from the complaint, many of which are same or similar to the allegations disclosed during his media interactions and forwarded along with the Govt. Order.

20. Sri Sreejith SI (currently under suspension) had filed a complaint before Sri Sasidharan IPS, District Police Chief, Malappuram (now transferred out) on 22<sup>nd</sup> July 2024 regarding the irregularities in the sale of trees cut down from the camp office of DPC Malappuram. In this regard, the Hon. MLA raised allegations regarding the involvement of ADGP(L&O) Sri M.R Ajithkumar IPS and also former DPC, Malappuram, Sri Sujith Das IPS in the misappropriation of portions of teak wood which was unauthorisedly cut and removed from DPC, Malappuram camp office premises. The Hon. MLA also alleged that he had submitted a complaint through email to SP Malappuram for taking legal action on the complaint already submitted by Sri. Sreejith. As no action was taken by DPC Malappuram, he personally visited the camp office for verifying the remaining portions of trees. But he was not permitted to enter the camp office premises by the police guard on duty as per the direction of DPC Malappuram. The action from the part of the police tarnished his image as a Member of Legislative Assembly.

- Therefore, he requested to take disciplinary action against the concerned police officers.
- 21. The police had taken stringent action against some LDF workers, who manhandled a 'You Tuber' who was creating some problems during the "Navakerala Sadas", Areekode, on 30<sup>th</sup> November. He alleged that the action taken by Malappuram Police by booking, the LDF workers in non-bailable cases was to intentionally tarnish the image of Hon'ble Chief Minister among the public.
- 22. The police on the instigation of ADGP Sri MR Ajithkumar IPS, did not incorporate section 66 F of The Information Technology Act 2000, against Sri Shajan Scaria. The cases were registered against him invoking weak section of 66 B of The Information Technology Act 2000. He also alleged that the police had not taken any action to arrest Shajan Scaria, though his location was shared to ADGP (LAW & ORDER) by the Hon. MLA himself. This is because Shajan Scaria's brothers had bribed ADGP (LAW & ORDER).
- 23. ADGP(L&O) intentionally conspired together with the BJP members of Thrissur and caused disruption in Thrissur Pooram. He also alleged that this incident led to the victory of BJP candidate in Thrissur.
- 24. Some of the members of cyber wing of Kerala Police intercepted the phone calls of the Ministers including the Hon'ble CM, MLAs, media persons, persons in the cinema field and also staff members

- in the office of the Hon'ble CM as per the directions of ADGP (LAW & ORDER).
- 25. Some members of the police force handed over to the Hon. MLA some crucial evidence regarding the involvement of ADGP (LAW & ORDER), Sri MR Ajithkumar IPS who had intervened in the Solar cases which resulted in the acquittal of some important persons.
- 26. Some malpractices were committed by the DANSAF team of Malappuram district in Gold smuggling cases connected to Karipur Airport. He alleged the involvement of ADGP (LAW & ORDER) Sri M R Ajithkumar IPS and Sri Sujithdas IPS in this regard. He requested stringent action against those involved.
- 27. There is amassment of wealth by ADGP (LAW & ORDER) Sri M R Ajithkumar IPS in his name and also in the name of his wife and relatives in India and abroad. He also alleged that ADGP (LAW & ORDER) Sri M R Ajithkumar IPS bought property and house worth crores of rupees near Kowdiar Palace in Thiruvananthapuram.
- 28. The dealings of Sri M R Ajithkumar IPS ADGP (LAW & ORDER) with his friend, Mr. Mujeeb, should be examined. The phone call, email etc details of ADGP (LAW & ORDER), his wife, her brothers, and friends should be subjected to scrutiny.
- 29. The amassment of wealth by former DPC Malappuram Sri Sujith Das IPS through gold smuggling should be enquired into.

- 30. The involvement of Sri Sujith Das IPS in Thanur custodial death case should be probed.
- 31. The involvement of Sri Sujith Das IPS and the DANSAF team in the irregularities committed during the investigation of Cr No. 324/2023 of Edavanna Police Station should be examined. In this case, the mobile phones used by the deceased were not recovered and the wife of the deceased was tortured. There is also suspicion regarding the recovery of the weapon.
- 32. The amassment of wealth by DANSAF team members under the leadership of former SP Sri Sujith Das IPS through gold smuggling, drug trafficking etc needs to be probed. The illicit connection between the DANSAF team members, gold smugglers and drug traffickers should also be brought under scanner.
- 33. The action of ADGP (Law & Order) Sri M R Ajithkumar IPS in transferring the investigation of Nadakkavu Police Station Cr. No. 1010/2023 (Mami missing case) to special investigation team, bypassing the assurance given by the Hon'ble Chief Minister of Kerala to the Action Committee to transfer the investigation of the case to the State Crime Branch is suspicious.
- 34. Police had taken stringent action against the suppliers of building materials like stones, sand and soil for the Life Mission Project without humanitarian consideration.

As part of the enquiry, a detailed statement of the Hon. MLA, Sri P V Anvar was recorded by DIG Thrissur Range. In his statement, he reiterated the same allegations as described in his petition filed before the Hon'ble Chief Minister. In addition to those, he raised the following allegations

- 35. An annexe building was constructed in the Kottakkal Police Station premises using funds collected from quarry and crusher owners. Several crores of rupees were collected in this connection by police.
- 36. Sri. Sujith Das IPS used to collect monthly payments from quarry and crusher owners and a share of the same was given to ADGP (Law & Order).
- 37. ADGP (Law & Order) misused the Anti-Naxal funds.
- 38. The involvement of SP Sri Sujith Das and DANSAF team in ASI Sreekumar suicide case needs to be looked into.
- 39. The services of GSI Mohandas, who was working in Vigilance was used by Shri. Sujith Das IPS, to intercept the phone numbers illegally. Further, he was rewarded with 32 GSEs by Sri. S. Sujith Das.
- 40. A false case was registered (Crime No. 558/2022 u/s 399, 120(B) IPC of Karipur Police Station) by the Police and the gold seized was misappropriated by the DANSAF team.

The team also perused the complaint submitted to the Hon. Chief Minister by Sri. M R Ajithkumar IPS, ADGP (Law & Order) on 01.09.2024,

wherein it is stated that the Hon. MLA Sri. P. V Anvar raised serious allegations against him and his family. He has maintained high levels of personal and professional integrity throughout his life and career. He has requested to find out the veracity of the allegations through an appropriate mechanism in a prompt and time bound manner. He also requested to initiate effective legal action for the defamatory comments made against him, if the allegations are found baseless.

The Government vide GO (Rt.) No. 147/2024/Vig. dated, 19.09.2024 has ordered a vigilance enquiry against Sri. M R Ajithkumar IPS, ADGP (Law & Order) and Sri. Sujith Das S IPS on the following allegations.

- 1. Allegation of cutting/ removing and misappropriation of valuable trees from the Camp of DPC, Malappuram.
- 2. Allegation of accepting bribe in connection with the case registered against Sri. Shajan Scaria by Sri. M R Ajithkumar IPS, ADGP (Law & Order).
- 3. Allegations of misappropriation of seized gold by Sri. M R
  Ajithkumar IPS and Sri. Sujith Das S IPS, former DPC,
  Malappuram and the members of the DANSAF Team,
  Malappuram,
- 4. Allegation of construction of palatial house at a cost of crores of rupees by Sri. M. R Ajithkumar IPS

5. Allegation of misappropriation of wealth by Sri. M R Ajithkumar IPS & Sri. Sujith Das S IPS and DANSAF Team, Malappuram.

On examination it is prima facie disclosed that allegation number 1, allegation number 2, allegation number 4, allegation number 11, allegation number 19, allegation number 20, allegation number 26, allegation number 27, allegation number 28, allegation number 29 allegation number 32 & allegation number 36 are having Vigilance angle in the form of misappropriation, corruption and amassment of wealth attracting provisions of Prevention of Corruption Act. Hence the above mentioned allegations were excluded from the enquiry, as the V&ACB is directed by the Government to conduct an enquiry in this regard.

During the course of enquiry, detailed statements of Sri. P V Anvar Hon. MLA, Sri. M R Ajithkumar IPS, ADGP (Law & Order), Sri. Sujith Das S IPS and Sri. S. Sasidharan IPS (former DPC, Malappuram) and other witnesses were recorded. Relevant documents were also collected and appended as annexure.

### Statement of Sri. P V Anvar, Hon. MLA, Nilambur dated 07-09-2024

A detailed statement of Shri. P.V Anvar Hon. MLA was recorded by DIG Thrissur Range at Malappuram Govt. Guest House on 07-09-24. In his statement, the Hon. MLA reiterated the allegations he had raised in the media and in the petition submitted to the Hon'ble Chief Minister of

Kerala. He explained that he became suspicious of ADGP Shri. M. R Ajithkumar IPS after he found that the actions against Shri. Shajan Scaria were inadequate and lacked intent. He had preferred complaints against Shri. Shajan Scaria and in this connection he met ADGP Ajithkumar IPS at a friend's house in Thiruvananthapuram. In the said meeting, ADGP assured strong action against Shri. Shajan Scaria. However, the police did not arrest Shri. Shajan Scaria in the case against him filed by Shri. Srinijan MLA, though Shri. P.V Anvar MLA shared information to ADGP regarding the location of Shajan Scaria when he was at Pune and Delhi. Subsequently, Shri. P V Anvar MLA himself filed complaints against Shri. Shajan Scaria about the unauthorized broadcasting of police wireless messages in his YouTube channel. In these complaints, a legal opinion was received from the Director General of Prosecutions that 66F of IT Act related to Cyber Terrorism could be invoked. However, these sections were never invoked in the said cases and later he came to know that ADGP received Rs. 2 crore as bribe from Shri. Shajan Scaria, out of which Rs 1 crore equivalent Euros were paid to one acquaintance of ADGP in United Kingdom by a friend of Shajan Scaria. After three months, Rs.50 lakhs equivalent Euros were paid to the said person by his brothers.

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The Hon'ble MLA further stated that after the aforesaid incident, he started enquiring about the activities of ADGP which brought his attention to the police action related to gold smuggling in Karipur initiated by SP Sujith Das IPS and his DANSAF team. He got to know that

several malpractices were committed by the DANSAF team in the detection of smuggled gold at Karipur Airport. The MLA alleged that the police team in collusion with Customs were engaged in the misappropriation of the smuggled gold. According to him, this illegal activity happened in three ways. Firstly, the Customs officials having prior information, cleared the carriers of the gold at the scanning facility in Airport who were later picked up by the team of ADGP and Sujith Das. In another modus, the Customs officials who came to know about the concealed gold at the scanning facility shared the details of the carriers to the Police who later threatened them and misappropriated 50 -60 % of the gold at the time of extraction and reported the seizure of the remaining portion alone under 102 CrPC to the Court. In the third method, these carriers were taken to undisclosed detention centres by the Police and the entire gold was misappropriated. He shared the documents related to Cr. No.558/22 of Karipur PS to substantiate his claim.

According to the Hon'ble MLA, the above illegal activities were carried out by Sujith Das and his DANSAF team under the direct control of ADGP and with his full support. ADGP and his brother-in-laws are directly involved in the gold-smuggling at Karipur. He alleged that ADGP and Sujith Das have invested the proceeds of these illegal activities in Dubai real estate.

The Hon'ble MLA further raised allegations regarding the investigation of the Ridan Basil murder case reported in Edavanna in 2023. The relatives of the deceased alleged that the phones of the deceased contained incriminating evidence against the police. The phones of the deceased were not recovered by the police during the investigation. Further, the police harassed the wife of the deceased to admit that she had illicit relationship with the accused. The Hon'ble MLA requested further investigation in this case.

He further reiterated the allegations regarding illegal phone interception. He alleged that ADGP AjithKumar was illegally intercepting mobile phones in the guise of Anti-naxal operations. He used District Investigation Office to spy on police officers and their private life.

He further alleged in his statement that Shri. Sujith Das IPS used the services of GSI Mohandas who was on deputation to Vigilance in the Cyber Cell and created a parallel system to take the call details of the police officers, politicians and smugglers and leaked secret information to the rival gangs for their benefit. He was rewarded with 32 GSEs by Sujith Das. It was also alleged by the MLA in his statement that Sujith Das intercepted the phone of Shri. Biju DySP and black mailed him.

The Hon'ble MLA in his statement also repeated the allegations regarding tree-cutting at the Camp Office of SP, Malappuram. He requested to examine the connection of the SP with one Ashraf from

Kottakkal. Further he requested action against SP Sasidharan who disallowed his entry to the Camp office of the SP.

The Hon'ble MLA in his statement further alleged that a building was constructed in the Kottakkal Police Station premises without Government funds and several crores of rupees were collected from the owners of Quarry/Crusher, Bar owners and other shop owners in this connection. Further, Sujith Das used to take monthly payments from the owners of Quarry/Crushers, a share of which was given to ADGP.

The Hon'ble MLA in his statement further alleged that illegal cases were registered against the party workers during Nava Kerala Sadas at Areekode by the SP and ADGP with the intention to defame the Hon'ble Chief Minister and the Government.

The Hon'ble MLA further reiterated the allegations regarding Thrissur Pooram in the light of the admission by the ADGP that he had met the RSS leaders. He also alleged that ADGP had intervened in the investigation of Solar cases and he used his contact with the victim to convince her to settle the matter.

The Hon'ble MLA in his statement also urged for investigation into the assets of the DANSAF team members.

The Hon'ble MLA in his statement also reiterated the allegations regarding the Mami missing case in Calicut City and requested for detailed investigation into mystery and the doubtful financial transactions of the missing person and suspects.

The Hon'ble MLA further requested in his statement to conduct enquiry into the illegal transactions of the ADGP with one person by name Mujeeb. He also wanted enquiry into the financial dealings of the Customs official appraiser Unni from Kondotty.

He also alleged that ADGP misused the Central Government funds meant for Anti-Naxal operations.

The Hon'ble MLA also shared 5 audio files along with the statement.:

- i. AUD-20240907-WA009
- ii. AUD-20240907-WA010
- iii. AUD-20240907-WA011
- iv. AUD-20240907-WA012
- v. AUD-20240907-WA013

Further he shared the following documents in support of his allegations:

- i. Copy of FIR in Cr.No.558/22
- ii. Seizure Mahazars in Cr.No.558/22
- iii. The proceedings of Malappuram Asst.Forest Conservator dated 21.01.2020
- iv. The proceedings of Malappuram Social Forestry Deputy Conservator dated 24.03.2022
- v. D.O dated 07-06-2023 of Malappuram DPC

## Statement of Sri. M R Ajithkumar IPS, ADGP (LAW & ORDER) dated, 12.09.2024

On 12.09.2024, the statement of Sri M R Ajithkumar IPS, ADGP (LAW & ORDER), was recorded on his complaint. In his statement, he asserted that the allegations made against him and his family by Hon'ble MLA Sri P V Anvar required a thorough enquiry using appropriate Government mechanisms. He contended that those allegations were Page 17 of 65

baseless and requested suitable legal action to be initiated against Sri P V Anvar.

He sought a comprehensive investigation into the petitions submitted by Sri P V Anvar to the Hon'ble Chief Minister of Kerala, the DPC Malappuram, and the High-Level Team. He also requested an enquiry into all the allegations raised by the Hon'ble MLA via social media till date.

He suspected a conspiracy behind these allegations by individuals against whom he had taken stringent legal actions and certain police officers, with the intention to defame him and his family, weaken him both physically and mentally and undermine his career.

Additionally, Sri Ajithkumar alleged that the Hon'ble MLA had publicly admitted to intercepting the telephonic conversations of his family members. He requested for strong legal action against the MLA under the relevant sections of the Official Secrets Act, 1923, and the Telegraph Act., if the claim of the Hon. MLA was substantiated during the enquiry.

### Statement of Sri. MR Ajithkumar dated 27.09.2024

On 27.09.2024, the statement of Sri MR Ajithkumar IPS, ADGP (LAW & ORDER), was recorded after providing him with a summary of the allegations raised against him by Hon'ble MLA Sri P V Anvar in his complaint filed before the Hon'ble Chief Minister, as well as the allegations outlined in GO.(Rt) No. 3911/2024/GAD dated 03.09.2024.

In his statement, he pointed out that cases had been registered against Sri. Shajan Scaria at several police stations in Kerala. The investigations were conducted by authorized officers responsible for ensuring proper procedures. The investigation was conducted based on the evidence collected. The decision to incorporate Section 66F of the Information Technology Act, 2000, rested with the investigating officers, while supervision of the cases was by the concerned District Police Chiefs.

He clarified that the Hon'ble MLA had contacted him over telephone to request the incorporation of Section 66F of the IT Act against Shajan Scaria. He informed the concerned officers of this request and instructed them to take appropriate action after obtaining a legal opinion. Based on the legal opinion, the investigating officer concluded that Section 66 F(b) of the IT Act, 2000, was not attracted in the case and the same was communicated to him.

He also stated that the cases against Shajan Scaria were monitored by a Special Team of the DCP, Thiruvananthapuram City, as well as a Special Team of the DCP, Cochin City. Though efforts were made to arrest Sri. Shajan Scaria, he absconded.

Sri Sasidharan, IPS, DCP Cochin City, along with his team members, went to Pune to arrest Shajan Scaria based on information received by the investigation team. Meanwhile, the Hon'ble MLA contacted him over telephone and informed him that Sri. Shajan Scaria was in Delhi to meet

his advocates. This information was promptly communicated to Sri Sasidharan, IPS.

The team made diligent efforts to locate Shajan Scaria; however, he approached the Hon'ble Supreme Court and obtained anticipatory bail. Subsequently, Shajan Scaria was arrested by Sri Gopakumar, ISHO, in a case registered against him at Thrikkakkara Police Station, when he surrendered at Nilambur Police Station based on the anticipatory bail.

He was produced before the Additional District Court, which granted him bail. He stated that the police had made all necessary efforts to arrest Shajan Scaria and collect substantial material evidence against him.

The responsibility for conducting the Thrissur Pooram rested with the District Administration and the District Police. The primary duty of the police is to ensure crowd control during the Elanjithara Melam, the Elephant march, the Exchange of umbrellas, and the subsequent Fireworks display. All arrangements were made in accordance with the rules and regulations set forth by the Hon'ble High Court of Kerala and the SOP issued by the Government of Kerala.

The Police observed some illegal practices by both the Thiruvambady and Paramekkavu Devaswoms, which violated these rules and regulations. The District Administration did not permit such actions. This year, attempts were made to evade the rules again, but the Police did not allow this to happen.

The police prepared a comprehensive scheme and acted professionally based on the scheme. However, members of one of the Devaswoms created difficulties for the police, leading to disruptions during the Thrissur Pooram in 2024. A detailed report regarding these issues was submitted to the DGP and the State Police Chief.

Sri. M R Ajithkumar IPS pointed out that the cyber division of the Kerala Police operates under the direct supervision of the CBCID. Cyber police stations in all districts function under the supervision of the respective District Police Chiefs (DPCs), and a Hi-Tech Crime Enquiry Cell operates under the direct supervision of the ADGP (CBCID). The cyber division do not fall under the jurisdiction of the ADGP (LAW & ORDER).

Sri. M R Ajithkumar further stated that whenever interception was deemed necessary, the police carried out the same in accordance with the directions of the appropriate higher officers and in compliance to the established rules and regulations. The Intelligence Wing of the Kerala Police also conducted phone call interceptions as and when required. No police officer is permitted to perform interceptions without authorization and without the knowledge of the designated nodal officers.

All solar cases were investigated by the local police and the CBCID, and were subsequently handed over to the CBI. He was aware that the CBI had submitted final reports for all those cases after completing the investigation. The Hon'ble High Court of Kerala also intervened in certain

petitions related to the solar scam, issuing necessary orders in this regard. The allegations that he was involved in the solar cases, which purportedly led to the acquittal of some of the accused, are baseless.

The DANSAF teams in all the districts operate under the direct supervision of the respective District Police Chiefs and are monitored by the Narcotic Cell DySP/ACP in each district. Specifically, the DANSAF team in Malappuram district functioned under the direct supervision of the DPC Malappuram. The IGs and DIGs serve as supervisory officers above the District Police Chief. He did not exercise direct supervision of the DANSAF teams in any district. He further stated that since taking charge as ADGP (LAW & ORDER), he did not directly monitor the functioning of the DANSAF teams in any district and did not issue any specific directions to any DANSAF members regarding the detection of cases.

The issue of gold smuggling held significant national and international implications. The State Intelligence, the ATS under the State Crime Branch, and the DRI were monitoring it very closely. There was no direct connection to the ADGP (LAW & ORDER) in this matter.

He also stated that Sri Sujith Das, IPS informed him about the details concerning the involvement of Sri P Vijayan, IPS, ADGP, a former IG in the ATS, as well as some members of the ATS, in gold smuggling at Karipur Airport. Sri Sujith Das, IPS, also informed him regarding the instruction of former DIG Kannur to hand over the seized gold to

customs. Subsequently, he directed all DPCs to take appropriate legal action U/S 102 Cr.PC whenever the police detected gold smuggling cases. He emphasized that he was in no way connected with any gold smuggling activities. He considered the vigilance inquiry initiated against him to be illegal.

He clarified that Sri Mujeeb is one of his friends, whom he has known for the last 45 years, as both were born and raised in the same area of Thiruvananthapuram. In addition to him, several IPS officers, including Sri Shankar Reddy IPS, Sri P Vijayan IPS, and police personnel of the Kerala Police, shared friendship with Sri Mujeeb. During the COVID-19 pandemic, Sri P Vijayan IPS and Sri Mujeeb jointly initiated a program to supply free food to those affected. This function was inaugurated by the then DGP and SPC along with his wife.

He stated that Sri P V Anvar MLA raised allegations against him with the ill motive to tarnish his reputation and that of his family members, including his wife, brother-in-laws, and friends, before the public. He further stated that he heard a telephonic conversation aired on social media between Sri P V Anvar MLA and Sri Sujith Das, IPS, in which the Hon'ble MLA repeatedly urged Sri Sujith Das to speak about Sri M R Ajithkumar. During the conversation, Sri. Sujith Das IPS made derogatory remarks against Sri Sasidharan IPS, former SP Malappuram, Sri Anand IPS, SP Palakkad, and the DPCs of Thrissur districts.

A case was registered as Crime No. 1010/2023 under Section 57 of the KP Act at the Nadakkavu Police Station concerning the missing of one Mohammed Attur, @ Mami. Mr. Ashiq, a friend contacted him over telephone, requesting a thorough investigation into the case. One day, Sri Ashiq, along with Sri Shamshudeen a close friend of him and Mr. Ameen, a relative of Mami, approached him and asked him to take necessary steps to trace the missing individual. Sri Ashiq also expressed a desire for the case to be investigated by Sri Sasidharan IPS. Further he stated that the decision should be made by the DGP and the State Police Chief. Later he came to know that the DGP declined this request. When Sri Sasidharan IPS took charge as SP Malappuram, he initiated proceedings to constitute a special team for the effective investigation of the case, with Sri Sasidharan IPS leading the team. During the course of the investigation, the team expressed suspicion of murder. In the meantime, Sri Sasidharan IPS informed him that one of Mami's sisters and some relatives had approached the Chief Minister, requesting the case to be transferred to the CBI or the State Crime Branch. Later, he learned that Sri Ashiq was acquainted with Sri P Vijayan IPS, as both were members of an organization called "Nanma" in Malappuram. Following a request from Sri Sasidharan IPS to transfer the case to the CBI, he forwarded this request to the DGP and the State Police Chief. He was subsequently informed that the case was handed over to the State Crime Branch. As the Hon'ble MLA Sri P V Anvar raised allegations against him and Sri

Sasidharan IPS, and as relatives of Mami filed a Writ before the Hon'ble High Court of Kerala demanding a CBI inquiry, he also supported the demand for the case to be investigated by the CBI. He asserted that he had made all efforts professionally to trace the missing Mami.

He stated that no illegal activities involving Sri Sujith Das IPS during his tenure as SP Malappuram were reported to him by the DIG, Thrissur Range or the IGP, North Zone, either directly or in writing. Furthermore, no complaints regarding this matter were received from the public, nor were there any reports from the State Intelligence indicating such activities. He emphasized that if the allegations were found to be true, stringent actions should be initiated against him.

No district investigation office operated under him as ADGP (LAW & ORDER) or under the State Police. However, some police personnel in the districts were designated as District Intelligence Officers or Intelligence Nodal Officers within the District Special Branch. Their responsibilities included reporting law and order issues, grave crimes, and the conduct and discipline of subordinate officers to the ADGP's control room. These officers were instructed to verify, directly or indirectly, the facts and figures related to incidents and communicate their findings to the ADGP's control room. This process assisted him in submitting accurate reports to the DGP & SPC, and to the Home Department. Therefore, the allegations in this regard were baseless. He suspected a conspiracy in this matter involving affected police officers

and some members of the KPOA, instigated by other superior police officers.

He stated that none of his family members resided in Dubai or engage in real estate business there. As an IPS officer, he was aware that he could not invest in any business, either inside or outside India. He did not own any property in his name except in Thiruvananthapuram District and is not involved in any purchase or sale of properties.

He stated that all the allegations made against him by the Hon'ble MLA in this matter are baseless and appear to be motivated by the instigation of other individuals aimed at tarnishing his reputation. He has maintained high integrity and professionalism throughout his career.

He demanded that the High-Level Team should conduct a detailed enquiry into all the allegations raised against him in the complaint filed before the Hon'ble Chief Minister and through social media by Hon'ble MLA Sri P V Anvar. He suspected that the Hon'ble MLA, having direct or indirect vengeance against him, made these revelations as part of a conspiracy involving some Senior Police officers, subordinate officers, and office bearers of the Kerala Police Officers Association. He also alleged that the conspirators aim to tarnish the image of the Hon'ble Chief Minister through him and through Political Secretary Sri P. Sasi. Their intention was to impede his further promotions and demoralize him in his official career.

Statement of Sri. Sujith Das S IPS dated, 28.09.2024

The statement of Sri Sujith Das IPS was recorded on 28.09.2024 after giving him prior intimation and also a copy of the allegations raised against him by MLA Sri. P V Anvar. He stated that, he was SP Malappuram during the period from 04.02.2021 to 22.11.2023. While he was working as Malappuram SP he took stringent action against the DANSAF members who were not active and effective in performing their work and also reconstituted the DANSAF team by including new police personnel selected by him. He had given directions to register all gold smuggling cases under section 102 Cr.PC based on Dharmaraj Bosle vs Asst. Director and others dated 23.09.2014 and also based on PHQ Circular No. 35/2015. He also took stringent action against the gold smugglers in Karipur Airport. His team detected 90 cases in the year 2022 in which 73.5 kgs of gold was seized and also 30 kgs of gold in 35 cases in the year 2023

He also stated that, he had taken stringent action against Smt. Nisha TS, a WCPO now working at Nilambur Police Station by suspending her from service. During investigation of Ridan Basil case the investigation team found that she had frequent contact through Whatsapp chat with accused Shan. A detailed report was submitted by the IO in this regard and she was suspended subsequently.

He suspected that, the police personnel such as Sri. Sasi Kundarakkad, Smt. Nisha TS, Driver Sri. Sakkir, Grade SI Sri. Xavier, SI Sri Sreejith, DySP Sri. K Sureshbabu, DySP Sri. MI Shaji, SI Sri. Krishnalal, CI Sri. Gopakumar, CPO Sri. EG Pradeep, Grade SI Sri. Santoshkumar, Grade SI Sri. Satheesan, CPO Sri. Shahul, CPO Sri. Shajeer, DANSAF team members Sri. Sathyanathan, Sri. Abdul Azeez and Sri. Unnikrishnan against whom disciplinary actions were initiated by him, with the instigation of Senior officers Sri. Mohanachandran IPS and Sri Vikraman, Superintendent of Police, were behind all these allegations. He also requested to conduct a detailed enquiry against all the conspirators who were providing false and baseless information to the Hon. MLA.

## Statement of Sri. S Sasidharan, IPS, former DPC, Malappuram dated, 30.09.2024

The statement of Sri Sasidharan IPS, former DPC, Malappuram, was recorded on 30.09.2024. He stated that he served as DPC Malappuram from 22.11.2022 to 16.09.2023. During this period, one Sreejith, a Sub-Inspector of Police, lodged a complaint regarding the cutting of trees from the camp office premises of the DPC, Malappuram. He forwarded this complaint to the DIGP Thrissur Range since there were references concerning the involvement of Sri Sujith Das, an IPS officer, former SP, Malappuram, in the incident. The DIGP returned the complaint for enquiry, which was subsequently entrusted to Sri. Firoz M Shafeek, Additional SP, Malappuram.

While the enquiry was ongoing, Sri P V Anvar MLA filed a complaint via email demanding action on the petition submitted by Sreejith. Subsequent to the District Police Association meeting in Malappuram,

one day, while he was away from his camp office, Sri P V Anvar Hon. MLA attempted to trespass into the camp office to inspect the remaining portions of the cut-down trees. This was reported to him by the police officer on guard duty. Since he was not present and his family was alone in the camp office, he instructed the guard not to permit the Hon. MLA to enter the premises. The officer on duty politely conveyed this message, and the Hon. MLA left the premises.

During his tenure as DPC Malappuram, he took stringent action against illegal mining of earth, sand, quarrying, as well as hawala operations and gold smuggling. He specifically directed his subordinates not to take action against those transporting building materials with proper passes related to the Life Mission project. He invoked relevant provisions under section 111 of the BNS against those involved in gold smuggling cases. He suspected that a conspiracy by those affected by the stringent actions taken by the Police was behind the allegations raised by the Hon. MLA.

The High Level Team examined all the allegations except those which are being enquired/ investigated in to by VACB and those allegations on which special reports were submitted by the State Police Chief to the Government. Subsequent to the constitution of High Level Team by the Government more allegations were made by the Hon. MLA and other individuals. These allegations made after 03.09.2024, ie. after the constitution of High Level Team, are not enquired into by the team,

as they are beyond the scope of this enquiry other than those which are specifically directed by the Government to enquire into.

# Allegation No. (1) & (2):

- (1) The Hon. MLA Sri. P V Anvar alleged that the value of the teak wood in the Camp office of DPC Malappuram was fixed as Rs. 56,000/-for auction purposes. The main portion of the teak wood was misappropriated and the remaining part was auctioned for Rs. 20,000/-only.
- (2) A portion of the Mahogany tree was cut and from that wood a dining table and 8 chairs were made and the remaining wood was used by the police for firewood etc. Regarding this allegation, Sri. Sreejith, SI (under suspension) gave a complaint and no fruitful investigation was conducted.

# The above allegations are within the scope of V&ACB enquiry Allegation No. (3), (19) & (22)

- (3) The owner of the online channel "Marunadan Malayali", Sri. Shajan Scaria was not arrested though the information of his location was shared only to Sri. M R Ajithkumar IPS by the Hon. MLA. Despite the same, Sri. Shajan Scaria evaded arrest.
- (19) Though, there was legal opinion stating that Sec. 66 (F) would be attracted in the case against Sri. Shajan Scaria, the same was not incorporated in the case, as Sri. M R Ajithkumar took illegal gratification of Rs. 1.5 crores from the people close to Sri. Shajan Scaria. Sri. Shajan

Scaria, a communal element, who is constantly attacking the Hon. CM is protected by ADGP (Law & Order).

(22) The police on the instigation of ADGP Sri MR Ajithkumar IPS, did not incorporate section 66 F of The Information Technology Act 2000, against Sri Shajan Scaria. The cases were registered against him invoking weak section of 66 B of The Information Technology Act 2000. He also alleged that the police had not taken any action to arrest Shajan Scaria, though his location was shared to ADGP (LAW & ORDER) by the Hon. MLA himself. This is because Shajan Scaria's brothers had bribed ADGP (LAW & ORDER).

# The enquiry revealed the following:

On 30.07.2023 Nilambur MLA, Sri P V Anvar lodged a complaint before the District Police Chief Eranakulam Rural, alleging that one Shajan Scaria illegally intruded into the official wireless communication system of Kerala Police and leaked official secrets and telecasted the official directions disseminated through the official wireless sets to the police officials by the Additional Superintendent of Police, Eranakulam Rural, through his YouTube channel "Marunadan Malayali" and the link <a href="https://www.youtube">https://www.youtube</a> .com/watch... on 17.04.2021.

A case was registered in this regard as Cr. No.832/2023 U/s 21, 26 of Indian Telegraph Act 1985, Sec 66 B of IT Act 2000, Sec 3, 5 of Official Secrets Act, on 28.08.2023.

As per order No. D1(a)-52159/2023/E dated 31.08.2023 of the DPC Eranakulam Rural, the investigation of the case was entrusted to DySP C-Branch, Eranakulam Rural.

On 29.09.2023, Shajan Scaria, the accused in this case appeared before the investigating officer after obtaining an anticipatory bail from the Hon'ble Sessions Court Eranakulam. His statement was recorded and he was released on executing bail bond. During the interrogation, the accused explained that he had obtained the wireless message from a Whatsapp group "Police with Media friends".

On 17.08.2024, the statement of Sri. P V Anvar, Hon. MLA was recorded by the DySP C-Branch, Eranakulam Rural. On 27.08.2024, P V Anvar, MLA demanded the inclusion of section 66 F of IT Act 2000 by filing a petition. During investigation, it was revealed that section 21, 26 of Indian Telegraph act were not attracted in this case and a report to this effect was filed by the investigating officer before the court on 30.08.2024.

Though it is alleged by the complainant, Sri. P V Anvar, Hon. MLA that, offence under section 66 F (B) of IT Act 2000 is attracted in this case, the investigation conducted so far, has not revealed the commission of offence under section 66 F of IT Act 2000 in this case. Section 66F of IT Act 2000 reads as follows: "if a person denies access to authorized personal to a computer resource, access a protected system or introduces contaminant into a system, with the intention of threatening

the unity, integrity, sovereignty or security of India then he commits cyber terrorism". In this case, the Investigation Officer has not obtained any evidence during the investigation conducted so far to prove the ingredients of offence under section 66 F of IT Act 2000. The case is still under investigation.

Also on the petition filed by Sri. P V Anvar MLA, a case in Crime No. 37/2023 was registered at Cyber Crime PS Thiruvananthapuram City on 26.07.2023. Legal opinion was sought from the Director General of Prosecution on the applicability of various laws and sections of the laws in the above mentioned complaint. In his legal opinion, Director General of Prosecution opined as follows;

"On an overall analysis of the factual matrix, I am of the opinion that the complaint reveals offences under section 3(1)© and 5 (1)(b) of the official secrets Act, 1928 [(subject to section 13(3) (5)]. An offence under section 66 F (B) of the Information Technology Act can be incorporated only in the event of the wireless communication system of the police satisfying the description of Computer/ Computer net work etc. as defined under the Act. During the course of investigation, invocation of setion 21 & 26 of the Telegraph Act, 1885 may also be considered if any materials justifying the same are available".

The SHO based on the legal opinion and the evidences collected was seen convinced that in the instant case. Sec. 66 F (B) of IT Act, 2000 was not applicable. After completion of investigation, the final report

was filed by filing a charge sheet U/S 3(1)(c) and 5 (1)(b) of Official Secrets Act, Sec. 66 B of IT Act, 2000 and Sec. 21, 26 of Indian Telegraph Act., on 05.07.2024 and the case is pending trial as CC No. 561/2024.

On perusal of the CD Files and the legal opinion, the enquiry did not find any material to substantiate the allegations of the Hon. MLA Sri. P V Anvar. ADGP Sri. M R Ajithkumar IPS in his statement to the High Level Team has admitted that the probable location of Sri. Shajan Scaria was shared to him by the Hon. MLA. He stated that earnest efforts were taken to trace the accused based on the said information. Further allegations regarding the receipt of illegal gratification are under enquiry of V&ACB.

# Allegation No. (4)

The wife and brother-in-laws of Sri. M R Ajithkumar IPS are in possession of huge wealth.

# The above allegations are within the scope of V&ACB enquiry Allegation (5) & (31)

- (5) The murder of one person in Edavanna Police Station limit 2 years back was on the directions of Sri. M R Ajithkumar. This murder is connected with the gold smuggling at Karipur.
- (31) The involvement of Sri Sujith Das IPS and the DANSAF team in the irregularities committed during the investigation of Cr No. 324/2023 of Edavanna Police Station should be examined. In this case, the mobile phones used by the deceased were not recovered and the wife of the

deceased was tortured. There is also suspicion regarding the recovery of the weapon.

# The enquiry revealed the following:

As part of the enquiry, the CD file of the above crime was verified. The Cr. No. 324/2023 U/s 302 IPC was registered at Edavanna Police Station on 22.04.2023 at 12.15 Hrs. based on the complaint of Shri. Rasin Shan. As per his complaint, Shri. Ridan Basil, the brother of the complainant was missing after he had gone out along with one of his friends named Shan by 21.00Hrs on 21.04.2023. In his statement, the complainant stated that Ridan had informed his wife Hiba Fathima at about 10.30 PM that, his mobile phone was running out of battery power and it might get switched off. As he did not return home, she tried to contact him, but failed. She then called Shan to enquire about Ridan Basil and Shan replied that he had returned after some time from Pulikkunnu. She contacted many persons but no useful information was received. She and her family members went to the Police Station on 22.04.2023 at 08.30 AM to file a complaint regarding the missing. Meanwhile, they got information regarding the dead body of a male person lying at Pulikkunnu. The complainant thereafter went to the spot and identified the body of Ridan Basil, who was found murdered by bullet wounds.

Based on the above statement of Rasin Shan, the case was registered. The case being a sensational murder, the scene of crime was visited by senior officers including DPC Malappuram. A special

investigation team was constituted as per Order No. D1-36898/2023/MM dated 23.04.2023 of DPC Malappuram in which Sri Vishnu P ISHO, Nilambur Police Station was designated as the investigating officer under the direct supervision of Saju K Abraham, DySP, Nilambur, Santoshkumar, DySP, Perinthalmanna, and Biju KM, DySP, Thirur. A 21-member team was also constituted for the effective investigation of the case.

As part of the investigation, several witnesses were questioned, material evidence was collected with the help of scientific experts and the evidence including the CDR, CCTV footages were collected and analyzed. After collecting the evidence, A1 Shan was arrested and his confession was recorded and the weapon used for killing Ridan was recovered from the house of A1. The other accused were arrested and charge sheet was submitted before the Hon. Court.

The enquiry revealed that during the initial stage of the investigation, Smt. Hiba Fathima, the wife of the deceased Ridan Basil was interrogated by the special team as the CDR analysis revealed frequent contact between Hiba Fathima and Shan with whom the deceased was seen last.

The statement of Vishnu, the IO in this case was recorded on 11.09.2024. He stated that the case was investigated by the special investigation team properly and questioned Hiba Fathima for obtaining clues regarding the accused involved in this case. He denied the

allegations of physical torture towards Hiba Fathima. He also stated that other than SP Malappuram, Sri S. Sujith Das IPS, no other superior officers had given any directions in this case.

A detailed statement of Smt. Hiba Fathima was recorded through video conferencing by SIT on 21.09.2024. She made some allegations against some police personnel. Further, she expressed doubt regarding the missing two mobile phones used by Ridan Basil at the time of his murder, which were suspected to be containing vital information implicating the DANSAF team. She suspects that there are more accused in this case. Though she has not given any complaint previously, a complaint was given recently to the Chief Minister seeking reinvestigation of the case.

The statement of Sri. Mujeeb Rahman, a relative of the deceased was recorded through video conferencing by High Level Team on 23.09.2024. He also reiterated the same allegations raised by the wife of the deceased. He also claimed that the deceased Ridan was innocent in the drug case and he was falsely implicated in the case. He alleged that the co-accused in the drugs case Shameem was never arrested and some evidence was in his possession. The copy of the said evidence was collected from Sri. Mujeeb Rahman by High Level Team.

The statement of Sri. Raveendran, Rtd, GSI was recorded on 12.09.2024 at DIG office, Thrissur. He stated that he was suspended by DIG, Thrissur Range on 27.05.2023, three days prior to his retirement

based on the report of Sri. S. Sujith Das IPS. The main allegation against him was that he had connection with one Anas who was a co-accused in the Ridan murder case. In this regard, he stated that he was previously a member of Crime Squad and he had known Ridan Basil while he was in Edavanna Police Station in connection with a petition enquiry. After he was transferred out of the station, he was not having contact with Ridan. After getting involved in NDPS case, Ridan once approached him in April 2023 and told him that he had evidence regarding the involvement of the DANSAF team and Sri. S. Sujith Das IPS in gold smuggling. On the day of the murder of Ridan, one of the co-accused in the case called him and informed him that Ridan was murdered. The investigation team gave a special report against him after seeing the said WhatsApp chat with the co-accused. He suspects that he was suspended by the SP because of the apprehension that he had the information regarding the evidence available with Ridan Basil implicating the SP and DANSAF team.

The statement of Sri. Abdul Azeez, Rtd SI was also recorded on 24.09.2024 at DIG office, Thrissur. He stated that he was a member of the DANSAF team and was involved in the detection of NDPS case against Sri. Ridan Basil. 15 gm MDMA was seized from the vehicle driven by Sri. Ridan Basil. The other passenger in the vehicle, Sri. Shameem ran away from the scene. The case was registered in Kondotty Police Station and Sri. Ridan was convicted. He had also questioned Ridan once in connection with a petition enquiry regarding a rent-a-car business. He

denied the allegation that he harassed the wife of the deceased in any manner. The case was closely supervised by the senior officers and he had not taken any decision himself.

The records revealed that Sri. Ridan Bazil was A-1 in Kondotty Crime No. 119/2021 u/s 22 © , 29(1) of NDPS Act and was in judicial custody from 15.03.2021 to 25.02.2022. The co-accused in this case was Sri. Shameem who ran away from the scene was arrested later on 02.05.2021 and bailed on 06.07.2021. Sri. Ridan Bazil ( A-1) was convicted on 15.02.2022 and sentenced to undergo 4 and half years of rigorous imprisonment and a fine of Rs. 45,000/-. The High Court later suspended the sentence in the Appeal filed by Shri. Ridan on 21-03-2023.

On perusal of the CD File in Crime No. 324/2023 of Edavanna PS and from the statements and circumstances, certain shortcomings and lapses were noticed in the investigation of the above case. Hence Crime No. 324/2023 of Edavanna PS has been transferred to State Crime Branch for further investigation vide Order No. D3-177998/2024/PHQ dated, 26.09.2024. The State CB will examine all the concerns of the victim's family, shortcomings in the investigation and will submit the final repot at the earliest.

The allegations made by Smt. Hiba Fathima, wife of the deceased will be enquired into in detail by the DPC Malappuram separately and appropriate action will be initiated as deemed fit against the officials concerned. It is also disclosed that a video suspected to be recorded in

the mobile phone of the deceased Ridan Basil was shared in the media. An email petition is also seen received in the official email ID of DPC Malappuram from a person claiming to be the individual seen in the video alleging that he was assaulted during the recording of the video by Ridan. However he did not come forward to register FIR, even after he was contacted by the police. During the course of the enquiry Sri. Mujeeb Rahman, relative of the deceased Ridan Basil shared pen drive containing some audio conversations and the said video. DPC Malappuram is directed to conduct a detailed enquiry in this aspect and to take appropriate action. No material evidence was revealed during the enquiry conducted so far by the team to support the allegation raised by the Hon. MLA that Ridan Basil was murdered on the directions of ADGP (Law & Order).

# Allegation (6) & (34)

- (6) ACP Thrissur, DPC Malappuram and ADGP (Law & Order), in the guise of stringent police action, are harassing public by detecting traffic violations, charging huge fines and also not allowing earth to be transported for foundation works of Life Mission Project.
- (34) Police had taken stringent action against the suppliers of building materials like stones, sand and soil for the Life Mission Project without humanitarian consideration.

# The enquiry revealed the following:

The allegation prima facie does not disclose any illegality in the police action. It only speaks about the harassment caused to the public by the police action of detection of cases. Police is duty bound to act on violations and illegal activities. With regard to the work related to the "Life Mission Scheme" no harassment is found to be done. However, if anyone is illegally trying to transport building materials in the guise of the Life Mission Project, it needs to be acted upon.

#### Allegation No. (7)

(7) Sri. Sreejith SI was suspended by implicating him in a false case by Sri. M R Ajithkumar IPS and Sri. Sujith Das S IPS, as he had the knowledge about the gold smuggling at Karipur Airport.

#### The enquiry revealed the following:

Sri. Sreejith, SI was suspended by the DIG TSR Range on 23.12.2023 based on the preliminary enquiry conducted by DySP, Kondotty. The Preliminary Enquiry revealed that Sreejith had misused his official capacity and committed serious misconduct by associating himself with persons involved in gold smuggling. The officer was found to have received money from the said persons on various occasions from different accounts. He is also found to have shared the vehicle registration details and mobile phone details unauthorizedly to the said persons. He shared misleading information with certain politicians about the custodial death in Malappuram District. These misleading allegations were repeatedly telecasted in various news channels. For this serious

misconduct, he was placed under suspension by DIG Thrissur Range and an OE was initiated against him. Prior to this, another Non OE was initiated against him on the allegations that he had received favours in the form of cash and kind. The said Non OE was converted to OE on his own request and is pending for final report. Hence it is very clear that the action against Sri. Sreejith SI is initiated by DIG Thrissur Range for his serious misconduct based on the report submitted by Sri. S Sasidharan IPS the then DPC Malappuram. The allegation made by the Hon. MLA that he was implicated in a false case by Sri. M R Ajithkumar IPS & Sri. Sujith Das S IPS are totally contrary to the facts and is found to be baseless.

#### Allegation No. (8)

Sri. M R Ajithkumar IPS has the support of RSS and a criminal gang is also functioning under him.

# The enquiry revealed the following:

This allegation is a generalized statement and the Hon. MLA did not provide any supporting evidence to examine this issue in detail.

# Allegation No. (9)

Sri. P V Anvar MLA made a speech in the Assembly and based on the speech, a public activist filed a petition in the Vigilance Court, Thiruvananthapuram. Though the Hon. Court directed the officials to take the statement of the Hon. MLA, a report was filed by VACB indicating that the allegations were baseless, under the influence of ADGP (Law & Order).

#### The enquiry revealed the following:

On 30.01.2024, the Hon. MLA made a speech in the Assembly alleging that the Opposition Leader Sri. V D Satheesan had received Rs. 150 Crores from certain IT Companies in Karnataka and Hyderabad for sabotaging the K-Rail Project of Kerala Government. The bribe money was transported from Karnataka to Chavakkad in Thrissur District and from there the money was transported for distribution in two ambulances.

Based on the speech by the Hon. MLA, one Mr. Hafees from Kowdiar, Thiruvananthapuram filed a petition (CMP No. 486/2024) before Vigilance Commissioner Special the Hon. & Iudge. Thiruvananthapuram seeking action against Sri. V D Satheesan, Hon. Leader of Opposition. While considering the petition, the Hon. Court has directed the VACB to apprise the present status of the petition filed Sri. Hafees before the Director, VACB. The Hon. Court vide its order dated 18th April, 2024 dismissed the petition indicating that the said complaint does not attract any offence under PC Act, 1988. Hence the allegations raised by the Hon. MLA are not sustainable.

## Allegation No. (10) & (21)

(10) Police did not actively intervene in the disruption of Navakerala Sadas at Areecode, Malappuram. Several false cases were registered against the DYFI workers and they were remanded for 3 weeks as per the instructions of ADGP (Law & Order) Sri. M R Ajithkumar IPS and his group with the intention to defame the Hon. CM, Government and the party.

(21) The police had taken stringent action against some LDF workers, who manhandled a 'You Tuber' who was creating some problems during the "Navakerala Sadas", Areekode, on 30<sup>th</sup> November. He alleged that the action taken by Malappuram Police by booking, the LDF workers in non-bailable cases was to intentionally tarnish the image of Hon'ble Chief Minister among the public.

#### The enquiry revealed the following:

On 30.11.2023 at about 01.00 PM while the Hon'ble Chief Minister was participating the "Navakerala Sadas" held at Areekode, one Mohammed Nizar, aged 34, S/o Ummer Haji, a You Tuber created some disturbances in the meeting by protesting against the policies of the State Government. Enraged by his action, LDF activists and accused numbering more than 20 persons manhandled him and grabbed his mobile phone used for shooting.

Later on, Mohammed Nazar was admitted in the Aster Mother Hospital for treatment and his statement was recorded. A case as Cr. No. 1268/2023 U/s 143, 147, 341, 323, 324, 395 & 506(1) r/w Sec 149 IPC was registered in Areekode Police Station. During the course of investigation, the accused filed a petition for anticipatory bail before the Dist. Sessions Court and the accused surrendered before the Investigating Officer as per direction of the court in Crl MC No. 1571/2023 on 19.12.2023. The accused were arrested and remanded to judicial custody for 14 days. An application for custody of accused

number 1 to 4 was submitted before the court for tracing out and recovering the mobile phone robbed from the complainant. But the court rejected the application for production warrant. Later on, the accused were enlarged on bail on 21.12.2023 by the order of Hon'ble Sessions Court, Manjeri.

Another case as crime No. 1262/2023 U/s 160 IPC was registered at Areekode Police station on 30.11.2023 at 16.00 Hrs while the complainant Mohammed Nizar was manhandled by one Mohammed Uvais, a LDF sympathizer while police summoned both of them for hearing on the petition filed by Mohammed Nizar.

The allegation of the Hon. MLA that 11 cases were registered during Navakerala Sadas at Areekode is found to be not true. Only two cases are seen registered at Areekode. The allegation of remanding the accused for 3 weeks is also found to be not true, as they were only in the judicial custody for two days.

# Allegation No. 11:

The phone calls of the wife of Sri. M R Ajithkumar are forwarded to the smugglers of Kerala and Mumbai. As call forwarding facility is used by them, the phone records will only show that the calls are between the wife and her brother.

The above allegations are within the scope of V&ACB enquiry Allegation No. (12)

Sri. Vinu V John of Asianet News sought help from Sri. M R Ajithkumar IPS in a murder case and he assured help in this regard. Further the Hon. MLA himself had filed a POCSO case in Kozhikode. It has to be seen whether there is any influence in this case by ADGP (Law & Order), when it comes before the Hon. Court.

#### The enquiry revealed the following:

In this regard the statement of Sri. Vinu V John was recorded. He has categorically stated that there is no such case against him or his family members. No such instance has come to the notice of the team. Sri. Vinu V John further stated that he has served a legal notice to the Hon. MLA for making such false allegations.

The Hon. MLA has filed a POCSO case at Vellayil PS. The said case has been charge sheeted before the court and is pending trial. Since the matter is subjudice, no further action is required on this.

# Allegation No. (13) & (24):

- (13) Sri. M R Ajithkumar has posted an IPS Officer as assistant who has intercepted the phone calls of ministers, politicians & journalists. He has a parallel system in cyber cell for doing this.
- (24) Some of the members of cyber wing of Kerala Police intercepted the phone calls of the Ministers including the Hon'ble CM, MLAs, media persons, persons in the cinema field and also staff members in the office of the Hon'ble CM as per the directions of ADGP (LAW & ORDER).

#### The enquiry revealed the following:

Sri. Ajith V IPS was posted as AIG to ADGP (LAW & ORDER) vide GO No. [GO (Rt.) No. 3680/2024/GAD dated 16.08.2024] by the Government and not by ADGP (Law & Order). There is no such facility in the office of ADGP (Law & Order) for intercepting the phone calls.

With regard to the allegation of interception of phone calls of various political personalities and other prominent persons enquiry revealed the following:

The procedure for the "Interceptions" is laid under 419A of the Indian Telegraph Rules 2007 and also detailed instructions have been issued by Government of India vide Order No. 22016/13/2018-CIS-IV Government of India, Ministry of Home Affairs (CIS Division) North Block, New Delhi Dated 20th September, 2021, with regards to interceptions of phones. There are legal provisions and SoPs to ensure that the interceptions of calls are done with regard to issues affecting national security / public order. There are robust mechanism in place, to ensure that this facility is not misused in any manner. These procedures/ steps are being followed in letter and spirit, with regard to interception of calls.

A detailed confidential enquiry was conducted about the interception of phone calls by various authorized units and it was found that there was no unlawful interception of phone calls as alleged by the Hon. MLA. The enquiry also revealed that interception of phone calls of

MLAs/ Ministers or any other political leaders as alleged by the Hon. MLA is not true.

#### Allegation No. (14) & (33)

- (14) Sri. M R Ajithkumar is involved in murders connected to gold smuggling. The Hon. MLA suspects that "Maami" who is reported to be missing from Kozhikode might have been murdered. The case investigation is yet to find a conclusion.
- (33) The action of ADGP (LAW & ORDER) Sri M R Ajithkumar IPS in transferring the investigation of Nadakkavu Police Station Cr. No. 1010/2023 (Mami missing case) to special investigation team, bypassing the assurance given by the Hon'ble Chief Minister of Kerala to the Action Committee to transfer the investigation of the case to the State Crime Branch is suspicious.

## The enquiry revealed the following:

On 22.08.2023, a case as Crime No.1010/2023 U/s 57 of KP Act was registered in connection with the missing of one Mohammed Attur @ Mami, aged 56, from 21.08.2023, 09.30 Hrs onwards, based on the statement of one Ramlath, wife of Attur at Nadakkavu Police Station, Kozhikkode City.

It is seen that, a Special Investigation Team (SIT) for tracing Sri Mohammed Attur was constituted as per order No.D-9403/2024/L&O dated 12.07.2024 of ADGP (LAW & ORDER), M R Ajithkumar IPS with Sri Sasidharan IPS, DPC Malappuram as head of the SIT. On 16.07.2024, a

modified order No. D-9403/2024/L&O(1) dated 16.07.2024 of ADGP (LAW & ORDER) was also issued in which Sri Jijesh PK, ISHO, Medical College Police Station was designated as Investigating officer retaining Sri. S Sasisidharan IPS as the head of the SIT.

The Team perused the CD file in detail and verified the investigation conducted so far. The team also recorded the statement of Sri. Hasan, S/o Moosakutty, family member of Mami and also working chairman of the action committee formed for tracing out the missing person. From the enquiry, it is understood that the main demand is to trace the missing person and also to transfer the case to State Crime Branch or to CBI. He claimed that the Hon. CM had assured them that the case would be transferred to the State Crime Branch for investigation. Accordingly, the case was transferred to Crime Branch vide order No. D4-130646/2024/PHQ dated 06.09.2024 by State Police Chief.

However, the action of ADGP (LAW & ORDER) Sri. M R Ajithkumar IPS in constituting a SIT headed by an officer outside the district by excluding senior local officer and Commissioner of Police, Kozhikode City in opposition to the demand by the family and action council is found to be inappropriate and paved way for raising unnecessary controversies. ADGP (Law & Order) ideally could have recommended for State Crime Branch investigation as demanded by family, action council and as assured by the Hon. CM. Further, it is observed that the recommendation of the CP, Kozhikode City and the ADGP (Law & Order)

to transfer the case to CBI after the allegations were made by the Hon.

MLA is totally unwarranted and against the general policy of the Police

Department.

#### Allegation No. (15)

Sri. Sujith Das S IPS maintained contacts with the Customs officials as he had previously worked in the Customs. Using these contacts, he received information regarding the carriers, who were permitted to clear the customs scanning facility. Thereafter, the DANSAF Team members caught these carriers outside the Airport. About 50-60% of gold seized in such cases was misappropriated and only the remaining gold was given to the customs. The Customs, DANSAF, Sri. Sujith Das IPS and Sri. M R Ajithkumar IPS are behind this.

#### The enquiry revealed the following:

The statement of Sri. Unnikrishnan N V, who is the approved appraiser of customs was recorded. As per his statement, the police and the customs used to bring the gold, gold mixture seized from the carriers which are concealed by them in their body or otherwise. The said articles are first weighed and photographed. Subsequently, these items are burned and the gold is extracted. He used to record the details regarding the form of the gold produced to him, its weight, its weight after extraction, the price, the date, the details of law enforcement agency, the passenger details and flight details in his certificate. As per his knowledge, he is the only person giving such certificate, as others are unwilling to take the hardship of deposing before the court. He

denied the allegation regarding the malpractices and misappropriation as alleged by the Hon. MLA.

As this allegation is within the scope of Vigilance Enquiry ordered by the Government, no further enquiry is conducted in this regard.

#### Allegation No. (16)

Sri. Sujith Das has gone on leave for destroying the evidence.

#### The enquiry revealed the following:

It is true that Sri. Sujith Das IPS availed leave from 31.08.2024 to 01.09.2024 as per the Proceedings of DIG Thiruvananthapuram Range vide Order No. CA-7670/2022/TR dated, 31.08.2024. No instance has come to the notice during this enquiry to show that Sri. Sujith Das S IPS tried to destroy the evidences during the leave period.

## Allegation No. (17)

The phone of DySP Sri. Biju, who investigated the Edavanna case was intercepted by Sri. Sujith Das IPS and later the case was investigated by him as per the instructions of Sri. Sujith Das IPS.

## The enquiry revealed the following:

With regard to this allegation, Sri. Biju, DySP was questioned. He categorically denied the allegation that his phone was intercepted. He further stated that he had cordial relationship with the DPC Sri. Sujith Das. S IPS. Sri. Biju was only one of the members of the SIT, which investigated the Ridan Basil murder case. Under these circumstances the allegation raised by the Hon. MLA is untenable.

#### Allegation No. (18)

The Political Secretary has not performed his responsibility properly, even though the Hon. MLA has given representations to him, highlighting several issues of the district.

This allegation is beyond the scope of enquiry by this team. Allegation No. (20), (26), (27), (28) & (29)

(20) Sri Sreejith SI (currently under suspension) had filed a complaint before Sri Sasidharan IPS, District Police Chief, Malappuram (now transferred out) on 22<sup>nd</sup> July 2024 regarding the irregularities in the sale of trees cut down from the camp office of DPC Malappuram. In this regard, the Hon. MLA raised allegations regarding the involvement of ADGP(L&O) Sri M.R Ajithkumar IPS and also former DPC, Malappuram. Sri Sujith Das IPS in the misappropriation of portions of teak wood which was unauthorisedly cut and removed from DPC, Malappuram camp office premises. The Hon. MLA also alleged that he had submitted a complaint through email to SP Malappuram for taking legal action on the complaint already submitted by Sri. Sreejith. As no action was taken by DPC Malappuram, he personally visited the camp office for verifying the remaining portions of trees. But he was not permitted to enter the camp office premises by the police guard on duty as per the direction of DPC Malappuram. The action from the part of the police tarnished his image as a Member of Legislative Assembly. Therefore, he requested to take disciplinary action against the concerned police officers.

- (26) Some malpractices were committed by the DANSAF team of Malappuram district in Gold smuggling cases connected to Karipur Airport. He alleged the involvement of ADGP (LAW & ORDER) Sri M R Ajithkumar IPS and Sri Sujithdas IPS in this regard. He requested stringent action against those involved.
- (27) There is amassment of wealth by ADGP (LAW & ORDER) Sri M R Ajithkumar IPS in his name and also in the name of his wife and relatives in India and abroad. He also alleged that ADGP (LAW & ORDER) Sri M R Ajithkumar IPS bought property and house worth crores of rupees near Kowdiar Palace in Thiruvananthapuram.
- (28) The dealings of Sri M R Ajithkumar IPS ADGP (LAW & ORDER) with his friend, Mr. Mujeeb, should be examined. The phone call, email etc details of ADGP (LAW & ORDER), his wife, her brothers, and friends should be subjected to scrutiny.
- (29) The amassment of wealth by former DPC Malappuram Sri Sujith Das IPS through gold smuggling should be enquired into.

The above allegations are within the scope of V&ACB enquiry Allegation (23)

ADGP(L&O) intentionally conspired together with the BJP members of Thrissur and caused disruption in Thrissur Pooram. He also alleged that this incident led to the victory of BJP candidate in Thrissur.

# The enquiry revealed the following:

No separate enquiry is made on the allegation of the role of Sri. M R Ajithkumar IPS in disrupting the Thrissur Pooram, 2024, as a report in this regard has already been submitted by Sri. M R Ajithkumar IPS, which was forwarded by the SPC on 23.09.2024 which is pending for decision by the Government. Hence no further action is proposed on this allegation by this team.

#### Allegation No. (25):

Some members of the police force handed over to the Hon. MLA some crucial evidence regarding the involvement of ADGP (LAW & ORDER), Sri MR Ajithkumar IPS who had intervened in the Solar cases which resulted in the acquittal of some important persons.

#### The enquiry revealed the following

The investigation of all the cases registered in connection with the Solar issue such as Cr. 42/2018, 43/2018, 140/2019, 141/2019, 142/2019, 128/CR/HHW-1/TVM/2016 were transferred to CBI as per G.O.(Ms) No.20/2021/Home dated 23.01.2021, and after the investigation the Final Reports were submitted before the court by CBI. There is no scope for further enquiry by this High Level Team in this allegation.

## Allegation No. (30)

The involvement of Sri Sujith Das IPS in Thanur custodial death case should be probed.

## The enquiry revealed the following

The investigation of Thanur custodial murder case in Crime No. 856/2023 of Thanur PS (Crime No. 2723/CB/MLPM/R/2023 of the Crime Branch) has been transferred to CBI as per Order No. GO (Ms.) No. 178/2023/Home dated, 10<sup>th</sup> August, 2023. The involvement or otherwise of Sri. Sujith Das IPS in the above mentioned case is to be investigated by the CBI.

#### Allegation No. (32) & (36)

- (32) The amassment of wealth by DANSAF team members under the leadership of former SP Sri Sujith Das IPS through gold smuggling, drug trafficking etc needs to be probed. The illicit connection between the DANSAF team members, gold smugglers and drug traffickers should also be brought under scanner.
- (36) Sri. Sujith Das IPS used to collect monthly payments from quarry and crusher owners and a share of the same was given to ADGP (LAW & ORDER).

The above allegations are within the scope of V&ACB enquiry Allegation No. (35)

An annexe building was constructed in the Kottakkal Police Station premises using funds collected from quarry and crusher owners. Several crores of rupees were collected in this connection by police.

#### The enquiry revealed the following

In this connection, the enquiry revealed that a mess hall was constructed in the Kottakkal police station compound. The same was inaugurated by Sri. Sujith Das S IPS on 02.07.2021.

The official records available in the DPO were perused and statements of the police officials, contractors and sponsors were recorded. A request to construct a Mess Hall in Kottakkal PS was initiated by Sri. Pradeep. K. O, the then Inspector, Kottakkal PS on 18.06.2020. However, a dining hall cum conference room was constructed an estimated cost of Rs. 6 lakhs. This construction was undertaken without any sanction from the authorities concerned and by utilizing the funds and materials provided by private persons apart from the contribution from the police personnel of Kottakkal PS. This is a serious irregularity.

The enquiry did not substantiate the allegations that several crores were collected from the quarry owners for the construction of the same by Sri. Sujith Das IPS. The records reveal that the construction was initiated in the year 2019-20 period during the tenure of Sri. Abdul Kareem U IPS who was the District Police Chief then.

IGP North Zone is directed to take appropriate action on the irregularities revealed during the enquiry in the construction of the alleged building.

## Allegation No. (37)

ADGP (Law & Order) misused the Anti-Naxal funds.

#### The enquiry revealed the following

The anti-naxal funds are provided by the Central Government and State Government as per the approved plans. These funds are utilized strictly following the rules, procedures and guidelines of Government of India and Government of Kerala. The implementing officers are District Collector, District Police Chief and the Nodal Officer is IGP North Zone. Utilisation of these funds is subject to audit by both Government of India and Government of Kerala. There is no role for ADGP (Law & Order) in implementing these schemes. Hence this allegation is devoid of any merits.

#### Allegation No. (38)

The involvement of SP Sri Sujith Das and DANSAF team in ASI Sreekumar suicide case needs to be looked into.

## The enquiry revealed the following:

Crime No. 135/2021 U/s 174 CrPC was registered at Edavanna Police station on 11.06.2021 on the basis of the statement given by Sri Krishnakumar S/o Narayanan Nair regarding the death of one Sreekumar aged 46, S/o Sankaran Nair who was a friend of the complainant. The complainant stated that he found his friend Sreekumar hanging in his house. The police team reached the spot and did an initial investigation by conducting an inquest and Post-mortem examination.

The investigation was completed and the Final report was submitted before the SDMC on 09.07.2021.

The enquiry revealed that the deceased Sreekumar was an active member of crime squad in Malappuram district. He was removed from the Crime squad and transferred to the Perinthalmanna Police Station by Sujith Das IPS. During the said period, he was booked under section 118(a) of KP Act (drunken misbehavior) by Mankada Police Station on 12.05.2021 and was subjected to medical examination. He was suspended from service on 13.05.2021 by Sujith Das IPS and the said action was ratified by DIG Thrissur Range on 17.05.2021.

The statement of Sri. Reghunath, brother of the deceased was recorded through video conference on 23.09.2024. He stated that the body of the deceased was first found by one of his friends who came to the house. Later, a good number of neighbors and friends gathered. Subsequently the police arrived and sanitized the scene of occurrence. The police seized two diaries, one pen, one mobile phone kept on the table inside the room. Later the dairy was handed over back to him. He had suspected that the diary would have suicide notes as they were kept on the table. However, he found that no such notes were available in the diary and some of the pages were found removed. He is not sure whether there was any such suicide note.

He further stated that his brother was a very active member of the crime squad and a well decorated officer. However, due to some misunderstanding he was removed from the crime squad by Sri. Sujith Das IPS, SP. The wife of his brother was a woman police officer in

Malappuram district. They were living separately. They got separated because of their family issues and he was living alone in his house. He used to be in touch with the children and on the night of his suicide, Sreekumar had called him and told him that he was disturbed because he was unable to reach his children over phone. His brother had the habit of drinking and there were some issues about the same.

He also stated that their family never preferred a complaint before anyone regarding the death of Sreekumar as they did not have any evidence. Some politicians affiliated to MSF organization and some other known Police personnel had contacted him and his family members for lodging complaints against Police by raising the above allegations during the year 2023. He and his family members were reluctant in perusing with such complaints. The family members have decided to file petitions before the Hon'ble Chief Minister regarding the defamatory remarks about Sreekumar tarnishing his image by some of the politicians and interested persons through Social media.

As per the investigation, ASI Sreekumar committed suicide because of his mental agony and frustration following the suspension from service, removal from crime squad and also because of his family issues. As of now no written complaint has been received by the police from the family members with regard to the death of ASI Sri. Sreekumar.

The enquiry conducted so far did not reveal anything to point the involvement of SP Sujith Das IPS or DANSAF team in the death of ASI Sreekumar.

# Allegation No. (39)

The services of GSI Mohandas, who was working in Vigilance was used by Shri. Sujith Das IPS, to intercept the phone numbers illegally. Further, he was rewarded with 32 GSEs by Sri. S. Sujith Das.

# The enquiry revealed the following

The records revealed that Shri. Mohandas, GSI worked in the Malappuram Vigilance and Anti-Corruption Bureau during the period from 01.06.2018 to 13.02.2023. He was subsequently transferred to Malappuram District and he is presently working in Special Branch. Sri. Sujith Das IPS was the District Police Chief of Malappuram for the period from 04.02.2021 to 22.11.2023. The attendance records revealed that Sri. Mohandas, GSI worked in the VACB unit, Malappuram itself during his period of deputation. The statement of Sri. Firoz. M. Shafeek, presently Additional SP, Malappuram who worked as DySP, VACB, Malappuram during the said period was recorded. He stated that GSI, Mohandas worked under him as Writer in the VACB Office, Malappuram during his tenure as DySP in VACB for the period from 05.07.2021 to 18.07.2024 and he was available in the office. Further, as per available records Sri. S. Sujith Das IPS had issued 106 orders for rewarding Sri. Mohandas, GSI with GSE for the good work done in the detection of Hawala cases. Out

of them, 53 orders were issued during the period from 04.02.2021 to 13.02.2023 while Sri. Mohandas, GSI was working in VACB, Malappuram unit. The enquiry revealed that GSI, Sri. Mohandas had previously worked in the Crime Squad and he was rewarded by the District Police Chief for the information given by him for the detection of Hawala cases.

The enquiry revealed that Sri. Mohandas, GSI while working in VACB had rendered his services and assistance in detection of Hawala and other cases in Malappuram District at the verbal request of DPC, Malappuram. For his assistance and help, he was rewarded suitably. However, if the DPC Malappuram wanted the services of a person working in VACB or any other unit, a proper written request should have been made officially through proper channel or he could have been got transferred to Malappuram District. The procedure adopted by Sri. Sujith Das S IPS, the then DPC Malappuram in issuing GSEs to a police officer working in another unit is not found to be in order. Instead, he should have forwarded the recommendation with reward roll to the controlling authority in VACB. This is procedural violation and it should have been avoided.

# Allegation No. (40):

A false case was registered (Crime No. 558/2022 u/s 399, 120(B) IPC of Karipur Police Station) by the Police and the Gold seized was misappropriated by the DANSAF team.

# The enquiry revealed the following:

In this connection, the CD file was scrutinized. This suomoto case was registered at Karipur Police Station on 22.12.2022 based on a tip-off received by Sri. Muraleedharan T, the then Grade SI of Karipur Police Station. One Saheer(A1), Mohammed Jamnas(A2), Mohammed Sahad(A3), Ameen(A4), Deena Valsan(A5), Naushad(A6), Shajahan (A7) and Abdul Salaam (A8) were the accused involved in this case.

Sri. Shibu P, the then ISHO Karipur PS, who registered the FIR in this case has conducted major part of the investigation of this case until his promotion to the post of Deputy Superintendent of Police on 07.06.2023. Subsequently, Sri. Binu T S, who took charge of ISHO Karipur Police Station conducted investigation in the case till the filing of charge sheet.

As per the records, Grade SI Muraleedharan & party detained Mohammed Jamnas(A2) & Mohammed Sahad(A3), who came along with A1 Saheer & A4 Ameen in a car bearing registration number No KL-58-K-5723 with intention to commit dacoity of 145.9 grms of Gold, which were brought by a lady namely Deena Valson (A5) from Dubai and arrived at International Airport Kozhikode, Karipur on 22.12.2022 at 08.30 PM in Air India Flight IX-344. Seeing the police party A1 Saheer & A4 Ameen fled from the spot. A5 Deena Valsan, the carrier of the gold, was also detained by the police party along with the gold from outside the premises of the Airport. Subsequent investigation done in the case

revealed the role of Naushad(A6) Shajahan (A7) and Abdul Salaam (A8), who were also part of the conspiracy and waiting in another vehicle bearing number No KL-56-W-2871 in the premises of the Airport . During the investigation, all the accused were arrested.

The allegations were verified by examining the CD file of Crime No. 558/2022 of Karipur Police Station. On examination of the CD file, certain lapses were noticed in the investigation. DIG Thrissur Range is directed to conduct a detailed enquiry and if required order further investigation in the case. Appropriate action may also be taken against the officers concerned for the lapses noticed.

The allegation that a cycle weighing 7.5 Kg. was brought by the carrier which was misappropriated is not substantiated in the investigation or in the statement of the carrier. From the records available, the seizure of the gold concealed in cycle parts is reported in another instance on 28.08.2022, which was not connected to this said case. Further, the allegations of misappropriation of gold are already being looked into by V&ACB.

All possible efforts were made to collect maximum evidence in the limited time given for the completion of the enquiry. The High Level Team also perused the documents submitted by the Hon. MLA in support of his allegations. The five audio clippings shared by the Hon. MLA are already available in public domain. Four of the said audio clippings pertain to the recorded conversation between him and Sri. Sujith Das S IPS. The other conversation is claimed to be that of a police official whose identity is not known and whose voice is claimed to have been altered using a software. The documents provided by him are official documents already available in police records.

The allegations regarding the investigation of the cases raised by the Hon. MLA have been examined in detail and further actions including Crime Branch investigation have been ordered or are being ordered wherever necessary, as detailed elsewhere in this report. Wherever lapses have been observed on part of the police officers, the competent authorities have been instructed to initiate appropriate action in a time bound manner within the powers of DGP & SPC. Further actions will be taken as and when required.

Many of the allegations raised by the Hon. MLA were general in nature without the support of any evidence. The team did not conduct a roving enquiry on the generalized allegations. Wherever the allegation was specific, a detailed enquiry was conducted.

Many of the allegations raised by Sri. P V Anvar MLA are based on the information provided by the police personnel, which is also admitted by him. In addition to the said records, the other evidence brought in by the Hon. MLA in media pertains to statements of accused and interested persons. He had no first-hand information regarding

most of these allegations. These allegations are found to be baseless and against facts except those in which the Team suggested some actions. This enquiry does not intend to comment or give opinion on the merit of allegations that are being enquired into by V&ACB.

The officers against whom various allegations were made came up with counter allegations and alleged conspiracy by interested persons and disgruntled elements. The available police records also show that a few police personnel against whom disciplinary action was initiated by Sri. Sujith Das S IPS, the then District Police Chief had raised such allegations earlier as well, which already under enquiry.

It is requested that the Government may take appropriate action, as deemed fit, on the irregularities noticed during this enquiry.

1. Dr. Shaik Darvesh Saheb IPS, DGP cum State Police Chief

8- EN 3/10/24

2. Sri. Gujulavarti Sparjan Kumar IPS IGP & CP, Thiruvananthapuram City

Danning 5/0/21

3. Sri. Thomson Jose IPS DIGP, Thrissur Range

4. Sri. A Shanawaz IPS
Supdt of Police (Intelligence)
State Special Branch

5. Sri. S. Madhusoodanan Supdt. of Police, Crime Branch, Thiruvananthapuram 1 2A